

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARED QUESTION NO. 1070
TO BE ANSWERED ON 7th DECEMBER, 2021**

BAN ON PAN MASALA, GUTKHA, AND SIMILAR TOBACCO PRODUCTS

1070: SHRI SUJEET KUMAR:

Will the **MINISTER OF HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) what steps have been taken by the Government to ensure the ban on Pan Masala, Gutkha, and similar tobacco products especially in the wake of COVID -19;
- (b) whether the Government received any proposal to ban the usage of tobacco products in public places to encourage COVID appropriate behavior; and
- (c) if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (c): Public Health is a State subject and the primary responsibility for regulation of tobacco products to reduce harm due to tobacco use, lies with the respective States/UT governments, apart from implementation of the provisions of Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (COTPA) Act, 2003 and the Rules made thereunder.

In view of COVID-19 pandemic, Ministry of Health & Family Welfare, Government of India has issued advisories/directives to States/UTs, to take necessary measures to prevent the use and spitting of chewing smokeless tobacco products in public.
